

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

R.A. No. 302 of 1997  
in  
O.A. No. 2565 of 1991

(32)

New Delhi, this 24th day of February, 1999.

HON'BLE MR. JUSTICE V. RAJAGOPALA REDDY, VICE CHAIRMAN(J)  
HON'BLE MR. K. MUTHUKUMAR, MEMBER(A)

Rameshwar Dass Gupta  
S/o Late Dewan Singh  
R/o 990 Timarpur  
Delhi.

... Applicant

By Advocate: Mrs Avnish Ahlawat

versus

1. The Delhi Administration  
(Service to be effected on the  
Chief Secretary  
Delhi Administration  
5 Alipur Road Delhi).
2. The Director of Education  
Delhi Administration  
Old Secretariat  
Delhi.
3. The Additional Director of Education  
(Adult Education)  
Delhi Administration  
5/9 Under Hill Road  
Delhi.

... Respondents

By Advocate: Shri Rajinder Pandita

O R D E R (ORAL)

HON'BLE MR. JUSTICE V. RAJAGOPALA REDDY, VC(J)

Heard the learned counsel for the applicant and the respondents.

2. The only grievance of the learned counsel for the applicant is that the Tribunal while disposing of the O.A. has not granted to the applicant the arrears of pay or benefits of seniority. It is not an error on the face of the record which could be reviewed in a Review Application.

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(33)

3. However, it is stated by the learned counsel for the applicant that the date of original appointment as Untrained Teacher in the pay scale of Rs. 95-155 was wrongly mentioned as 1.7.1956 instead of 19.11.1952. It appears, by mistake 1.7.1956 has been mentioned in the order. The date of original appointment of the applicant as Untrained Teacher is accordingly corrected <sup>as</sup> ~~to~~ 19.11.1952 instead of 1.7.1956. <sup>Subject to</sup> ~~With these~~ corrections, this R.A. is ~~disposed of.~~ dismissed



(K. Muthukumar)  
Member (A)

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(V. Rajagopala Reddy)  
Vice Chairman (J)